

FORM NO. 114
[See rule 190(7)]
Certificate of donation under section 354(1)(g)

Part A: Particulars of the Donee			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):		
4.	Unique Registration Number (URN):		
5.	Date of Issue of URN:		
6.	E-mail Id:		
7.	Contact Number:	Country Code	Number
Part B: Details in respect of donors and donation			
8.	Acknowledgement Number:		
9.	Unique Identification Number (ID):	<i>(refer Note 3)</i>	
10.	ID Code:	<i>(refer Note 3)</i>	
11.	Name of Donor:	<i>(refer Note 1)</i>	
12.	Address of Donor:	<i>(refer Note 2)</i>	
13.	Amount of donation received:		
14.	Financial year in which such donation was received:		
15.	Type of donation:	<i>(refer Note 4)</i>	
16.	Section under which donation is eligible for deduction:	Section 133(1)(b)(ii) <i>(refer note 5)</i>	

Verification
<p>I, _____, holding PAN _____, solemnly affirm that to the best of my knowledge and belief, the information given in the certificate is correct and complete and is in accordance with the provisions of the Act. I further declare that I am making this certificate in my capacity _____ (designation) and I am also competent to issue this certificate.</p>

Place:
Date:

Signature:
Name:
Designation:

Notes:

1. The name shall include full name of the registered non-profit organisation or fund or the donor.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.

3. In Part B (Sl. No. 9), “Unique Identification Number” means, —

(a) where PAN is available: —

Type of Identification	ID Code
PAN	1

(b) if PAN is not available: —

Type of Identification	ID Code
Passport number	2
Elector’s photo identity number	3
Taxpayer Identification Number of the country where the person resides	4

4. In Part B (Sl. No. 15), “Type of Donation” means, —

(I)	Corpus donation as per section 339
(II)	Voluntary contribution other than corpus donation
(III)	Specific grant
(IV)	Donation from Corporate Social Responsibility funds as referred to in section 135 of the Companies Act, 2013 (18 of 2013)
(V)	Others, specify

5. Donor shall be eligible for deduction of 50% of the donation made subject to 10% of adjusted gross total income as per section 133(2).
6. Some of the information in the form would be pre-filled to the extent possible.
7. The amount mentioned in this form is to be filled in rupees unless stated otherwise.